

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

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CP(IB) No 349/KB/2017
CA (IB) No. 745/KB/2018
CA (IB) No. 792/KB/2018
CA (IB) No. 793/KB/2018

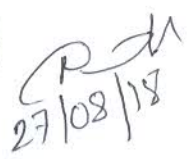
Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27TH AUGUST, 2018, 10:30 A.M.

Name of the Company	Ramsarup Industries Ltd.		
Under Section	60(5) IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date


- 1) Mr Ratnanku Banerji, Sr Adv
- 2) Mr Sishnu Chowdhury, Adv
- 3) Mr Bidhantha Sharma, Adv
- 4) Ms Sristi B Roy, Adv
- 5) Ms Namrata Basu, Adv

on behalf
of RP


27/08/18

- 1) Mr. Abhrajit Mitra, Sr. Adv
- 2) Mr. R. N. Ghose, Adv
- 3) Ms. Urmilla Chakraborty, Adv
- 4) Mr. Ankadish Biswas, Adv

Onissa
Mettaliko
Pvt. Ltd


27/8/2018

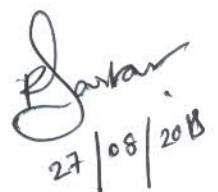
Kshitiz Chawdhary

Resolutin Arjomal


27/8/18

- 1) Jishnu Saha ... Sr Adv
- 2) Anuj Singh ... Adv
- 3) Syed Huda ... Adv
- 4) Ritoban Sarkar ... Adv

SS Natural
Resourus


27/08/2018

ORDER

The Ld. Counsel for the Resolution Professional, Resolution Applicant, for Orissa Metallica Pvt. Ltd., for SS Natural Resources is present.

Ld. Counsel appearing on the side of the Resolution Professional submits that order dated 21/08/2018 need clarification. It appears to me that order need no clarification for the reason that the Resolution Professional cannot be prevented from following the provisions of Code and Regulations. In respect of acceptance of the resolution plan he is bound to consider all the resolution application in accordance with the provisions of Code and Regulations. However, it is made clear that the order does not restrain receipt of resolution plan as per regulation 37(1) of CIRP regulation. List it for further consideration on 03/09/2018.

CA(IB)No. 793/KB/2018 is filed for earlier hearing. As prayer become infructuos, it is disposed off.



(Jinan K.R.)
Member (J)